

**IN THE COURT OF SHRI PULASTYA PRAMACHALA,  
SPECIAL JUDGE CBI - 13, (PC ACT)  
ROUSE AVENUE DISTRICT COURT, NEW DELHI.**

**CBI v. Animesh Kumar & Anr.  
RC – DAI-2018-A-0038, CBI (ACB), New Delhi  
CBI No. 221/2019**

20.08.2020 (At 10:06 AM)

**Presence:** Sh. Neelmani, Id. PP for CBI.  
Sh. Nitish Singh, Id. counsel for applicant/surety of  
convict Animesh Kumar.  
Sh. Daljeet Singh (reader), Sh. Tarun Aggarwal (ahlmad),  
Sh. Rajeev Kumar (P.A.) of this court.

**(Through Cisco Webex Meeting App)**

In continuation of previous order, hearing of this application is being hosted by Sh. Daljeet Singh, reader of this court and it is certified that audio and video quality of the hearing is satisfactory.

A verification report has been received through e-mail from HIO/Insp. Ravinder Kumar Bharti. As per this report, the given addresses of convict Animesh Kumar and new surety Sh. Sanjay Kumar as well as the FDR furnished by surety, have been verified and were found to be correct.

In these circumstances, the new bail bond furnished by Animesh Kumar and surety Sh. Sanjay Kumar is accepted. Previous surety i.e. Ms. Amrita Bharti stands discharged. Her FDR may be

returned to her authorized person on verification of identity. Accordingly, application of previous surety namely Ms. Amrita Bharti stands allowed.

This order has been passed at my residential office and copy of digitally signed order is being transmitted to ahlmad electronically for compliance and for uploading on the website. A copy of this order be sent through e-mail/whatsApp to all parties for information.

**(Pulastya Pramachala)**  
**Special Judge (CBI-13), PC Act,**  
**RADC, New Delhi/20.08.2020**